

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 06.12.2013

CP No. 36/2012 (OA No. 207/2008)

Dr. Saugath Roy, counsel for petitioner.
Mr. V.D. Sharma, counsel for respondent(s).

The present Contempt Petition was filed by the petitioner for non-compliance of the order dated 10th May, 2011 passed by this Bench of the Tribunal in OA No. 207/2008. Vide order dated 10th May, 2011, this Tribunal directed the respondent no. 2 i.e. the State of Rajasthan to pass fresh order regarding release of retiral benefits and gratuity expeditiously.

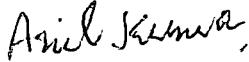
The respondents have filed reply to the Contempt Petition. In the reply, it is stated that it is the Central Government who is competent to take final decision in the matter.

Learned counsel for the petitioner admits that the final decision is to be taken at the level of the Government of India.

In view of the above, no contempt is made out against the respondent no. 2 / State of Rajasthan; therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondent(s) are discharged.

However, the petitioner is at liberty to seek redressal of his grievance, if any, by filing a substantive OA.


(ARVIND ROHEE)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat